

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-301  
IB-1571/ND/2019

**IN THE MATTER OF:**

M/s. IndiaBulls Consumer finance Ltd.

**Vs**

M/s. White Feather Hospitality Pvt. Ltd.

...Applicant

...Respondent

**SECTION**

Under Section -7 of IBC, 2016

Order delivered on 10.01.2020

**CORAM:**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

The matter has been restored to its original stage and number vide order dated 04.12.2019. Let fresh steps be taken for Corporate Debtor/respondent. Notice to the Corporate Debtors/Respondent by all modes including process of the bench. Notice be served to the Corporate Debtors/respondent through its Directors. Affidavit of service to be filed by the next date of hearing. Returnable on 29.01.2020.

*-Sd-*

**(K.K. VOHRA)**  
**MEMBER (T)**

(Chirag)

*-Sd-*

**(INA MALHOTRA)**  
**MEMBER (J)**